

fighters of the country who underwent a lesser period of imprisonment than six months but had to suffer considerably in other ways, such as losing of Government Service for ever or early retirement from service etc. ; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F. H. MOHSIN) : (a) No, Sir.

(b) The scheme formulated by the Government of India is intended to cover only those freedom fighters who have suffered imprisonment in the mainland jails for not less than six months. The families of martyrs and such freedom fighters as are no longer alive are also covered by the scheme.

बीकानेर (राजस्थान) में गिरफ्तार
किए गए पाकिस्तानी जासूसों से
बराबर किए गए गुप्त दस्तावेज

8224. डा० लक्ष्मीनारायण पांडे :
श्री कूल चन्ध बर्मा :

क्या गृह मंत्री यह बताने की कृपा करेंगे
कि :

(क) क्या सरकार को पता है कि बीकानेर
(राजस्थान) में दो पाकिस्तानी जासूसों को
गिरफ्तार किया गया है;

(ख) यदि हाँ, तो क्या उनसे कुछ गुप्त
दस्तावेज प्राप्त हुए हैं;

(ग) क्या इस बात के समाचार हैं कि
कुछ और पाकिस्तानी जासूस उस क्षेत्र में सक्रिय
हैं; और

(घ) यदि हाँ, तो इस बारे में पूरे तथ्य
क्या हैं ?

गृह सहाय्य तथा कानून विभाग में राज्य
मंत्री (श्री राज निवास मिर्जा) : (क) और
(ख). 8 मई, 1972 को बीकानेर में पाकिस्तानी
जासूस होने के संदेह में दो व्यक्ति गिरफ्तार

किए गए थे। उनसे कोई गुप्त दस्तावेज प्राप्त
नहीं हुए। क्योंकि मामले की जांच-पड़ताल हो
रही है। अतः इस अवस्था में आगे ब्योरा देना
लोक हित में नहीं होगा।

(ग) सरकार को ऐसी कोई सूचना नहीं
है।

(घ) प्रश्न नहीं उठता।

Registration of Cases for practising untouch-
ability and Persons awarded Punishment
on this Account

8225 SHRI SHASHI BHUSHAN : Will
the Minister of HOME AFFAIRS be pleased
to state the total number of cases regarding
practising untouchability registered and the
number of persons awarded punishment on
this account during the last three years,
year-wise and State-wise in the country ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
F H MOHSIN) The information is being
collected and will be laid on the Table of the
House.

Opening of Science Academy in Madhya
Pradesh

8226 SHRI MARTAND SINGH . Will
the Minister of SCIENCE AND TECH-
NOLOGY be pleased to state whether there
is any proposal under the consideration of
Government to open Science Academy in the
State of Madhya Pradesh which is a backward
state in the country ?

THE MINISTER OF PLANNING AND
MINISTER OF DEPARTMENT OF SCIEN-
CE AND TECENOLGY (SHRI C.
SUBRAMANIAM) : No, Sir.

It is for the Scientists of a region to set
up their own academies or scientific socie-
ties.

CORRECTION OF ANSWER TO
USQ No. 4953 DATED 16.12.1970
RE USE OF STAFF CAR IN
CIVIL DEFENCE ORGA-
NISATION IN DELHI

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI

F. H. MOHSIN) : The information laid on the Table of the House in response to para (c) of the above mentioned question may be corrected as follows :—

“During the period of 1st April, 1968 to 30th September, 1969, Maj Gen Bhagwati Singh, Director of Civil Defence and Commandant General Home Guards, Delhi, visited various places 2,067 times”.

The director of Civil Defence, Delhi and Delhi Administration were requested in December, 1970, to supply information in respect of part (d) of the question for fulfilling the assurance. A statement containing information was received from the Director of Civil Defence, Delhi, in April, 1971. Delhi Administration was requested to scrutinise this statement and to certify its correctness before it could be sent to the Department of Parliamentary Affairs for laying it on the Table of the House.

2. Delhi Administration deputed a senior officer for scrutinising the statement with reference to the logbooks of the staff cars pertaining to the period 1st April, 1968 to 30th September, 1969, and other relevant records. During the course of scrutiny certain discrepancies came to light and Delhi Administration finally certified the correctness of the statement in January 1972. A further scrutiny of the statement had to be made in the Ministry. Thereafter the statement was translated into Hindi and sent to the Department of Parliamentary Affairs for being laid on the Table of the House in fulfilment of the assurance.

3. All this accounts for the delay in correcting the reply.

12. 40 hrs.

RE : QUESTION OF PRIVILEGE (Query)

SHRI S. A. SHAMIM (Shrinagar) : On a point of order. This is an important point of order.

MR. SPEAKER : Point of order should be on something

SHRI S. A. SHAMIM : I refer to you as protector of our rights and custodian of our privileges. I, a member of Parliament, am being harassed by the Central Intelligence. All those visitors who come to me are interrupted and harassed. I am followed and shadowed by that car every day. As a Member of Parliament, I am not allowed to function freely. I may be told, Sir, whether I am living in a democratic republic of India or in Police State ..

MR. SPEAKER : There is no privilege involved.

SHRI S. A. SHAMIM : If you had doubted my statement, I could have corroborated or substantiated. You have observed, Sir, that there is no breach of privilege involved...

MR. SPEAKER : No breach of privilege is involved.

SHRI S. A. SHAMIM : I am not allowed to function freely as a Member of Parliament.

MR. SPEAKER : I see you sitting all right in the House.

SHRI P. K. DEO (Kalahandi) : This is a serious matter. Telephones are tapped and we are shadowed. (Interruptions)

MR. SPEAKER : Whatever Government does is administrative or for other security reasons. I am not there to judge about it.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, आप मेरा निवेदन सुनें। जो वह कह रहे हैं वह गलत है या सही है यह हम नहीं जानते लेकिन अगर सही है तो फिर यह प्रिविलेज का मामला है। मेम्बर किस तरह से काम कर सकता है अगर उसके दरवाजे पर पुलिस बैठी है, जो लोग मिलने आते हैं उन पर नजर रखी जाती है, टेलीफोन सुना जाता है..... (व्यवधान) ..

श्री पीकू मोदी (गोधरा) : और उन से पूछा जाता है कि आप काश्मीर के एम पी के यहाँ क्यों आते हैं ?.....